as part of its MoU with an agency had facilitated the release of a ready reckoner for acquainting stakeholders with various laws including the Companies Act, 1956.

(c) to (e) Examination of various Rules and Accounting Standards under the Companies Act, 2013 is an ongoing process. Accounting Standards are amended from time to time keeping in view the requirements of the situation. No amendment to the Standards is currently being considered.

Representation of women executives in administrative positions in companies

- 332. DR. T.N. SEEMA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- whether the presence of women executives in administrative positions in (a) corporate sector and Government companies is abysmally low:
 - (b) if so, the reasons therefor;

Written Answers to

- whether Government's mandate for women directors on corporate boards (c) through the Companies Bill, having at least one woman on the board of a certain class of companies would prove only to be a cosmetic step in increasing women's representation in management of corporate sector;
 - if not, the reasons therefor, and (d)
- the steps taken by Government to increase the rate of representation of women (e) in the administrative set up of the public sector companies and also of corporates?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (e) As per the data available in the MCA-21 system, as on 28.11.2013 there were 4,83,103 women directors on boards of corporate companies registered under the Companies Acts including government companies. Section 149 of the Companies Act, 2013, inter-alia, provides for the prescribed class or classes of companies to have at least one woman director on their Boards. Draft Rules indicating the class of companies which are mandated to have at least one Woman director on their respective Board have already been put in the public domain for comments of pubic before their finalization.

Cartelization among mobile operators

- 333. DR. CHANDAN MITRA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
 - whether the Competition Commission of India (CCI) has conducted any (a)